I 27 87 97 45

Affidavit to be Furnished by the candidate alongwith Nomination Paper

From 117 MARHOW RAH Constituency (Name of the Constituency)

Agod 32 years, resident of Muhalla - LAHBAZAR, CHAPRA, P.	p. CHAPRA ress), ir candidate at the above
Election, do hereby solemnly affirm and state on path as under:	

Election, do hereby solemnly affirm and state on oath as underspired to the state of the solemnly affirm and state on oath as underspired to the solemnly affirm and state on oath as underspired to the solemnly affirm and state on oath as underspired to the solemnly affirm and state on oath as underspired to the solemnly affirm and state on oath as underspired to the solemnly affirm and state on oath as underspired to the solemnly affirm and state on oath as underspired to the solemnly affirm and state on oath as underspired to the solemnly affirm and state on oath as underspired to the solemnly affirm and state on oath as underspired to the solemnly affirm and state on oath as underspired to the solemnly affirm and state on oath as underspired to the solemnly affirm and state on oath as underspired to the solemnly affirm and state on oath as underspired to the solemnly affirm and state on oath as underspired to the solemnly affirm and state on oath as underspired to the solemnly affirm and state of the solemnly affirm and state of the solemnly affirm as underspired to the solemnly affirm as a solemnly aff

(1) I am a candidate set up by RASHTRIYA SANTAME of the political party) / am contesting as an Independent candidate.

(2) Details of PAN and status of filing of Income tax return :

Sl. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown In Income Tax Return (in Rupees)
1.	Self	AMG. PK 2574 D	2007-08	2,15,644:00
2.	Spouse-	A17PD2371 A	2006-07	1,40,000:00
3,	Dependent I		2000	1, 70,000
4.	Dependent 2			
5,	Dependent 3			

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

SI. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	_ N. A _
(b)	Name of the court, Case No, and Date of order taking cognizance :	_ N.A. —
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s):	_ N.A -

4. Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	N.A -	
(b)	Name of the Court(s), Case No. and		-
	Date(s) of order(s).	- N.A	

(5) That I give heigth below the details of (se assets (movable and is movable etc.) of mysels, my spouse and all dependents:

A. Details of movable assets :

(Note

1. Assets in joint name indicating the extent of joint ownership will also have to be given

In case of deposit/Investment, the details including Serial Number. Amount, Date of Deposit, the Scheme.
 Name of Bank/ Institution and Branch are to be given

 Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect or fisted companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
No.				New Control of the Co		
)	Cash in hand	Rs. 1.50,000/	Ro. 1,25,000/2	Nil	Nil	Nil
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	rm Deposits		r Fin	En	ĽN
(iii)	Details of investment in Bonds, A Debentures/shares and units in companies/Mutual Funds and others and the amount.	No. 2001588101	Nil	Cu	Nil	NEI
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	LI.L of lo. 5 lakeho	6. 16kts	LIN	hin	NH
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount,	lin	Nil	hil	Nil	Nil
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	500 4 J - 383	נגע א	NJ	Nil	Nil
(viii)	Jewelry, bullion and valuable thing (give details of weight and value)	306, Lam Rs. 87,000/2	70 Greans Guld Rs. 2.03.000/=	Nil	NÙ	Nil

Any other assets such a value of Claims/interest	NA	NU	NJ	NA .	Nil
(ix, Gross Total value	Rs. 17,58,200/	Rs. 4, 54,000h	NÜ	NJ	NU

3. Details of Immovable assets:

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land Location(s) Survey number(s)	NE. Poj Wi 1799, 701, 1169 274, 761, 601	Би	lin	EN	N)
	Area (Total measurement in acres)	312, 393, 234, 1342 2.Bisha	NJ.	Nil	MA	NA
	Whether inherited property (Yes or NO)	Yes	NJ	Nil	KN	MA
	Date of purchase in case of self acquired property	-	En	NJ.	F/M	hu
	Cost of Land (in case of purchase)at the time of purchase		NJ.	KN	lin I	Mil
	Any Investment on the land by way of development, construction etc.	-	Nil	Nil	Nil	Ni
	Approximate Current market value	Rs. 10,00,000)	nil	Nú	Nil	Nil
ii)	Non-Agricultural Land Location(s) Survey number(s)	Late Charles	I'M	hu h	Nil	Nil
	Area (Total measurement in sq. ft.)	promotive	MM	Nil	NN	Nil
	Whether inherited property (Yes or NO)	1 79	lin	Nij	Nil	Nil
- 19	Date of purchase in case of self acquired property	10-1	NN	Nil	NÙ	lin lin
	Cost of Land (in case of purchase) at the time of purchase		NA	Nil	Nid	Nil
	Any Investment on the land by way of development, construction etc.	7.4	Ku	Nil	Nil	KN
	Approximate Current market value	1: 1,	L'IN	Nil	NY	Nil
iii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)	H.N. 2 654	Nil I	NA	Nil	Nil
	Built up Area (Total measurement in sq. ft.)	Skattha 12 Dhur	NH	KM	NY	Nil

	V is ther inherited property (* en or NO)	NO	Ni	NA	N.II	NW
	Day of purchase in case of serr activitied property	2003	NA	Nil	N.U	NA
	Cost of property (in case of prochase) at the time of prochase	Rs. 5.10.000/-	NY	Nil	KN	NY
	Any Investment on the property by way of development, construction etc.	Nil	KN	NÀ	Nil	Nil
	Approximate Current market value	Ro. 32,00,000p	Mil	NU	NA	Nil
(iv)	Residential Buildings (including apartments,) -Location(s) - Survey number(s)	Maura Chapea	hin	li u	Nil	Nil
	Area (Total measurement in sq. ft.)	Edotha 6	NÄ	Nil	7	Nil
	Built up Area (Total measurement in sq. ft.)	-	Nil	NU	Nil	NA
	Whether inherited property (Yes or NO)	Yes	Mil	Nil	Nil	Nil
	Date of purchase in case of self acquired property	N.A.	Nil	Nij	Nil	NU
	Cost of property (in case of purchase) at the time of purchase	N.A.	Nil	nul lun	N.J	NY
	Any Investment on the land by way of development, construction etc.	N.A.	KIN	hin	Mil	in
	Approximate Current market value	Rs. 45 00,000/2	Nil	NH	NN	NH
v)	Others (such as interest in property)	NU	Mil	KN	Nil	Nil
vi)	Total of Current Market Value of (i) to (v) above	Rs. 87,00,000 h	NÜ	Nil	NU	NY

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:-(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of Ioan	Bank of India Chopina By 49.00,000 k	Ьи	Ľu	h'i	h'i
•	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of Joan	Bihar VidhanSobb Ro. 5.40.000h Term Loan	A. Nil	lin	NJ	NY

	Any other liability	NÜ	MY	NU	NI	NY
	Grand total of liabilities	Re 53.40.000 A				
(ii)	Over ament Dues: Dues to departments dealing with government accommodation	NJ.	Nil	Nil	KN	NJ
	Dues to departments dealing with supply of water	NA	Ni	Ni	MY	Nu
	Dues to departments dealing with supply of electricity	Ro. 6,0001=	NJ	NY	MM	him
	Dues to departments dealing with supply of telephones/mobiles	Nü	Lie	NA	NY	KN
	Dues to departments dealing with government transport (including aircrafts and helicopters)	mi	MA	Nil	Nil	Nil
	Income Tax Dues	NA	Ni	Nij	NY	NY
	Wealth Tax Dues	NU	NA	NY	Nil	NY
	Service Tax Dues	NU	NY	NY	NA	Nel
	Municipal /Property Tax Dues	NA	NU	Nü	NY	Ny
	Sales Tax Dues	K.W	Nd	Nil	NY	Ni
	Any other dues	NA	Nil	Nij	NY	NA
	Grand total of all Govt. dues	R. 6000}	NY	FN	NY	NY

(7) Details of profession or occupation:

a. Self...... Dather. + 04....
b. Spouse . Dather Later

(8) My educational qualification is as under:

b. Spouse . Dailof form

(8) My educational qualification is as under: B. A. UH) in 1998 from Loh Mohamidyalaya

(6) My educational qualification is as under: B. A. UH) in 1998 from Loh Mohamidyalaya

(6) My educational qualification is as under: B. A. UH) in 1998 from Loh Mohamidyalaya

(7) Manual degree Course

(8) My educational qualification is as under: B. A. UH) in 1998 from Loh Mohamidyalaya

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(19) My educational qualification is as under (Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smt./Kum. Jetendra, kumah Rai
2.	Full postal address	Lah Bazar, P.O. Chappe Ditt. Chappe
3.	Number and Name of the constituency and state	117, Marhowsoh. Bihar.
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	RASHTRIYA JANTA DAL
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	- N. A -

5	P	AM of		Yes for which to		A focume Stan	
	(a	Candidate AMGP	(2574)		2007- 0	March and the state of the stat	0 15 (1)11
		Spouse: AIJPD	237/4		2006-0	7	1,40,000/-
5.	(c) Dependents			_		
1.	-	Details	of Assets and				
	-	Description Moveable	Self	Spouse	The second secon	Dependent-II	Dependent-I
		Asset (Total value)	17,58,200%	45400	NA NA	New	wil
		Immovable Asset	-	-	NA	NN	NA
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	S. 10, 200	N'	N/A	NA	MY
	(ii)	Approximate Current Market Price of Asset (Total Value)	87,00,000%	NY	NA	NŸ	NY
		Liabilities			N		-
		(i) Government dues (Total)	b. 6,000 1=	NA	NÙ	NÚ	NA
		(ii) Loans from Bank, Financial Institutions and others (Total)	3-,15	NY	NY	NN	NY
	((ghest educational qualific BA(H) in 19 Give details of School / Unive irse) (Name of the School	gg from L iversity educati	on with	full form of the	cartificated dia	loma/ degree

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from I further declare that:

(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;

(h) I, my spouse, or my-dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Miss gont Vig

- Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

 2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary
 - 3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.

4. The affidavit should be either typed or written legibly and neathy.